

ment and is against the at basic spirit of the Constitution and it should not be enacted by the Central Government. It will vitiate mutual relations. That is why, we can't be a party to it, also. We walk out of the House.

Dr. Laxminarayan Pandeya and some other Hon. Members then left House

[English]

MR. SPEAKER: I think the 'Ayes' have it. The 'Ayes' have it.

The motion was adopted

SHRIMATI SHEILA KAUL: I introduce the Bill.

14.10 hra

**PRE-NATAL DIAGNOSTIC TECHNIQUES
(REGULATION AND PREVENTION OF
MISUSE) BILL**

Motion to refer to a Joint Committee

[English]

MR. SPEAKER: Now, item No. 13, namely Matters under Rule 377 will be taken up at the end. Now we go to item No. 14.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FOTEDAR): I beg to move:

"That the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations of sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matter connected therewith or incidental thereto, be re-

ferred to a Joint Committee of the House consisting of 22 members, 15 from this House, namely:-

- (1) Shrimati Dil Kumari Bhandari
- (2) Shrimati Malini Bhattacharya
- (3) Shrimati Saroj Dubey
- (4) Shrimati Girija Devi
- (5) Dr. Viswanatham Kanithi
- (6) Shrimati Sumitra Mahajan
- (7) Shri K.R. Narayanan
- (8) Dr. Kartikeswar Patra
- (9) Dr. Vasant Niwenti Pawar
- (10) Dr. Mahavirsinh Harisinhji Gohil
- (11) Shrimati Geeta Mukherjee
- (12) Dr. (Shrimati) K.S. Soundaram
- (13) Shrimati D.K. Tharadevi Siddartha
- (14) Kumari Uma Bharati
- (15) Kumari Vimal Verma

and 7 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Budget session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya

[Sh. M.L. Fotedar]

Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members to be appointed by Rajya Sabha to the Joint Committee."

At Serial No. 10, Dr. Mahavirsinh Harisinhji Gohil has been proposed and at Serial No. 11 in place of Dr. C. Silvara, Shrimati Geeta Mukherjee has been proposed.

MR. SPEAKER: The question is:

"That the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations of sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 22 members, 15 from this House, namely:-

- (1) Shrimati Dil Kumari Bhandari
- (2) Shrimati Malini Bhattacharya
- (3) Shrimati Saroj Dubey
- (4) Shrimati Girija Devi
- (5) Dr. Viswanatham Kanithi
- (6) Shrimati Sumitra Mahajan
- (7) Shri K.R. Narayanan
- (8) Dr. Kartikeswar Patra
- (9) Dr. Vasant Niwenti Pawar
- (10) Dr. Mahavirsinh Harisinhji Gohil
- (11) Shrimati Geeta Mukherjee
- (12) Dr. (Shrimati) K.S. Soundaram

(13) Shrimati D.K. Tharadavi Siddartha

(14) Kumari Uma Bharati

(15) Kumari Vimal Verma

and 7 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Budget session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted

14.12 hra.

WILD LIFE (PROTECTION) AMEND-
MENT BILL

As Passed by Rajya Sabha

[English]

MR. SPEAKER: We go to the next item.
Shri Kamal Nath.

THE MINISTER OF STATE OF THE
MINISTRY OF ENVIRONMENT AND FOR-
ESTS (SHRI KAMAL NATH): I beg to move:

"That the Bill further to amend the Wild Life (Protection) Act, 1972, as passed by Rajya Sabha be taken into consideration."